

**Before the Hon'ble National Green Tribunal
Principal Bench,
Faridkot House, Copernicus Marg, New Delhi, 110001
(Under section 14, 15, 19 & 20 of NGT Act 2010)**

O.A. No. 613 of 2025

Kamal Anand & ors. Petitioners

Vs.

State of Punjab & ors. Respondents

respectfully sheweth:

**PRELIMINARY REJOINDER ON BEHALF OF THE APPLICANT TO THE
REPLY FILED BY RESPONDENT NO. 4 (EXECUTIVE OFFICER,
MUNICIPAL COUNCIL, SANGRUR) DATED 14. 04.2026**

MOST RESPECTFULLY SHOWETH:

1. That the Applicant has perused the reply dated 14.04.2026 filed by Respondent No. 4, Sh. Ashwani Kumar, Executive Officer, Municipal Council, Sangrur. At the outset, the Applicant submits that the said reply is misleading, false and a deliberate attempt to suppress the actual state of environmental degradation in Sangrur from this Hon'ble Tribunal. The **"Action Plan"** is nothing more than a **"paper exercise"** designed to evade the rigors of environmental law, as no tangible improvement in waste management is visible at the designated sites. The Respondent

has failed to provide any empirical data or independent verification to support their assertions, thereby suppressing the true state of environmental degradation. Consequently, the Respondent No. 4 has failed in its statutory duty to protect the environment, and the misleading submissions made on 14.04.2026 warrant strict scrutiny and the appointment of an independent commission to verify the status of implementation on the ground. **The rebuttal of the of the para wise reply of the Respondent No. 4.**

2. REJOINDER TO PARAGRAPH NO. 1: Daily Generation of Solid Waste

That the contents of Paragraph No. 1 of the **reply/action plan** filed by Respondent No. 4 are vehemently denied as being factually incorrect, contradictory, and based on mere conjecture rather than empirical data. It is submitted that the Respondent has provided conflicting figures regarding the basic demographics of the city; while the current reply claims **31,000 residential units**, the mandatory **Form-IV** filed by the same authority on 10.07.2025 under **Rule 15(za)** of the **Solid Waste Management Rules, 2016**, with Punjab Pollution Control Boards, cited only 17,500 households (**Annexure C-1**) (**page 27**) This glaring discrepancy of nearly 13,500 units within a span of months establishes that the data is prepared through "**office guesswork**" without any field survey. Furthermore, the claim that there are only 15 restaurants and marriage palaces in Sangrur a District Headquarter is a gross concealment of material facts. In reality, there are over **200 such establishments, including numerous dhabas and national food franchises, Restaurant and Hotels, marriage palaces**. Similarly, the Respondent's mention of only one vegetable market (Mandi) is

intentionally misleading, as it ignores major hubs like the vegetable markets **outside Nabha Gate and Near Adarsh Model School, Nr Ranbir Club, Sangrur. (Annexure- C-2,) (Page-42-43)** The Respondent No. 4 has very cleverly mention that the **Industrial Focal Point (active unites) only to 40** whereas the City has more than 150 industrial units in City but the Respondent mention about the Industrial Focal Point only, there are numerous industries in city outside the Industrial Focal point on various parts of city.

It is further submitted that the waste generation figure of 37.08 TPD calculated on 25.03.2026 and 26.03.2026 lacks any legal sanctity. As per **Schedule I [Rule 15(w), (zi)]** of the **SWM Rules, 2016**, the Respondent is statutorily mandated to provide a **weighbridge at the landfill site for accurate measurement**. In the absence of any municipal weighbridge, the Respondent's reliance on unauthenticated data from private weighing scales is a clear violation of the rules. These self-certified, fictitious figures are designed to artificially lower the perceived waste generation to cover up the municipal council's failure in processing capacity. Consequently, the Respondent No. 4 should be directed to **produce a verified list of the 15 restaurants and marriage palaces mentioned, as well as the documentation supporting other data like Hospitals, Religious Places, Industrial unites**, failing which this entire paragraph of the reply deserves to be rejected at the outset.

Inadequacy of Collection and Transportation Infrastructure

That the details regarding the infrastructure for waste collection and transportation provided by Respondent No. 4 are incomplete and lack evidentiary backing. The Respondent's claim of utilizing tractors, Tata

Ace vehicles, and rickshaws is a gross misrepresentation of the actual operational capacity on the ground:

- **Inadequacy Relative to Distance:** In the annual return filed by **Respondent No. 4** with **Respondent No. 6, (Annexure C-1)** it is admitted that the designated dump site is located **10 km away from the city (page 37)**. It is physically and logistically impossible for the meager and primitive fleet mentioned specifically the "50 Rickshaw rehris" and "Two E-rickshaws" with 16 Tata Ace to transport municipal waste over such a distance in a timely or sanitary manner. The lack of heavy-duty mechanical trucks and the reliance on slow-moving manual carts prove that the Respondent has no viable primary or secondary transportation plan.
- **Unverifiable and Unscientific Fleet Management:** In the absence of **fuel expenditure statements and daily logbooks (which were specifically sought but withheld)**, there is no proof that these vehicles are actually engaged in the door-to-door collection of segregated waste as mandated by **Rule 15 of the SWM Rules, 2016**. Without these records, the Respondent's claims of 100% collection are nothing more than "statistical fabrication."
- **Reliance on Unorganized Sector without Oversight:** The admission that 21 private collectors are collecting waste highlights the Municipal Council's failure to establish a formal, scientifically managed collection system. There is no record of whether these private collectors use partitioned vehicles or where they are ultimately depositing the waste, leading to unauthorized dumping across the city.

Consequently, it is prayed that Respondent No. 4 be directed to file an affidavit along with the **certified copies of Logbooks and PUC certificates** for every vehicle mentioned in their reply, and provide a logistical justification for how the current fleet manages a 10-km lead to the dump site.

3. REJOINDER TO PARAGRAPH NO. 2: Treatment Capacity Available.

That the contents of Paragraph No. 2 of the reply, including the tabular data concerning 73 compost pits and their alleged processing capacities, are vehemently denied as being a fabricated "paper story" that bears no resemblance to the ground reality. While the Respondent claims that 60 pits are functional and processing wet waste, the following facts prove that these facilities are "non-starters" and exist only to justify the misappropriation of Swachh Bharat Mission (SBM) funds:

Sr. No.	Location	Plot area for facility (SQY)	Wet Waste processing Capacity		Dry waste processing capacity	
			Number of compost pits	Capacity (in tons)	Number of compartment	Capacity in tons
1	Nabha Gate near Judicial Complex	310	13	1.04	8	8

Failure of Physical Verification: The Appellant personally visited the sites, including the facility at **Nabha Gate near the Judicial Complex**, on **04.05.2026**. The site inspection revealed that instead of being used for scientific composting, the pits are being used as dumping bins for plastic and unsegregated mixed waste. Contrary to the **Standard Operating Procedures (SOP)**, there are no mandatory markings on the pits (date of filling, expected date of manure, batch number), and there is absolutely no trace of finished compost. **(Annexure C-3). (page 44-45-45)**

Concealment of Information and Defiance of Law: The Respondent No. 4 is intentionally suppressing the truth by failing to provide information sought under the **RTI Act dated 10.11.2025** by Appellant No. 1 Kamal Anand **(Annexure C-4) (page 47-51)** , even after the **First Appellate Authority (ADC, Sangrur)** passed a clear order on 20.02.2026 directing the disclosure of geo-tagging coordinates, work orders, logbooks of waste processed, and revenue records from compost sales, **(Annexure C-5) (page 52-53) (translation page 54-55)** the Respondent has remained defiant. The non-existence of these logbooks and income receipts proves that no composting activity is actually taking place.

Contradiction with Statutory Inspection Reports: The claims of the Respondent are completely debunked by the **Punjab Pollution Control Board (PPCB)**. In its ground inspection report dated 18.02.2026 (Ref: Page 10 & 11 of Report dated 18.02.2026) **(Annexure C-6) (page 56-57)** the PPCB categorically observed that **none of the compost pits were operational** and all were found filled with mixed waste.

Admission of Failure via Annexures: Interestingly, the photographs filed by the Respondent No. 4 himself in **Annexure R-2/1 (Page 22)** serve as evidence of failure rather than compliance. These pictures show only structures that confirm the wastage of taxpayers' money without any environmental benefit.

It is, therefore, submitted that the Respondent No. 4 has filed a false and misleading statement before this Hon'ble Tribunal to escape the consequences of non-compliance with the **Solid Waste Management Rules, 2016**. Such conduct warrants the initiation of proceedings for perjury and the imposition of environmental compensation for continued negligence.

REJOINDER TO PARAGRAPH NO. 2 (Continued): **Status of Facility at Uppli Road Station**

Sr. No.	Location	Plot area for facility (SQY)	Wet Waste processing Capacity		Dry waste processing capacity	
			Number of compos pits	Capacity (in tons)	Number of compartm ent	Capacity in tons
2	Uppli Road Station	540	18	1.44	9	9

That the assertions of **Respondent No. 4** regarding the operational status of the waste processing facility at **Uppli Road Station** (Sr. No. 2 of the table) are false and misleading. The ground reality, as observed

during a site visit on **03.05.2026**, reveals a complete breakdown of the waste management machinery:

- **Non-Utilization of Infrastructure:** Although the Respondent claims to have 18 compost pits and 9 compartments for dry waste at this location, the inspection dated 03.05.2026 confirms that these pits are being used for the dumping **mixed waste**. Similar to the Nabha Gate site, there are no mandatory SOP markings on the pits, and no finished compost is present, proving that no biological processing is occurring **(Annexure C-7) (page-58)**
- **Idle and Discarded Machinery:** A most damning piece of evidence is the condition of the composting machinery at this site (as shown in **Annexure C-7) (page 58-59)**. The specialized equipment, purchased with public funds under the **Swachh Bharat Mission**, is covered in thick spider webs, indicating it has not been operated for months, if not years. Furthermore, a significant piece of machinery was found discarded outside the pits in a state of decay, suggesting that equipment was procured but never integrated into a functional waste-processing workflow **(Annexure C-7) (page 59)**.
- **Wastage of Public Funds:** The photographic evidence provided by the Respondent in **Annexure R-2/2 (Page 23)** ironically corroborates the Appellant's stance. These photos merely show the external structures of the pits without demonstrating any actual waste processing or the presence of aerobic/anaerobic composting activity.

- **Corroboration by PPCB:** The **Punjab Pollution Control Board's** inspection report dated **18.02.2026 (Annexure C-6) (page 56-57)** specifically highlights that the Uppli Road site, like others in Sangrur, was found to be non-operational and filled with mixed waste. This independent statutory report completely contradicts the self-certified "Action Plan" filed by Respondent No. 4.

It is submitted that the procurement of expensive machinery that lies idle while waste remains unsegregated and unprocessed is a criminal waste of the exchequer's money and a direct violation of the **Solid Waste Management Rules, 2016**. The Respondent No. 4 has knowingly submitted a "paper-based" capacity report to this Hon'ble Tribunal to mask an absolute operational failure.

REJOINDER TO PARAGRAPH NO. 2 (Continued): **Status of Facility Near Civil Hospital**

Sr. No.	Location	Plot area for facility (SQY)	Wet Waste processing Capacity		Dry waste processing capacity	
			Number of compost pits	Capacity (in tons)	Number of compartment	Capacity in tons
2	Near Civil Hospital	229	9	.72	—	—

That the claims of Respondent No. 4 regarding the processing capacity at the site **Near Civil Hospital** (Sr. No. 3 of the table) are categorically

denied. The ground reality at this sensitive location, as observed on **03.05.2026**, further exemplifies the Respondent's systemic failure:

- **Obstruction and Mismanagement:** During the site visit on 03.05.2026, the facility was found to be under **lock and key**, preventing any actual waste processing activity from being visible. However, photographs taken from the exterior clearly show that the area surrounding the pits has been turned into a dumping ground for **Construction and Demolition (C&D) waste** and unsegregated mixed waste. This blatant accumulation of debris at the entrance of a "processing facility" proves it is being used for storage/dumping rather than the scientific disposal of wet waste. **(Annexure C-8) page No. 60**
- **Contradiction of Capacity Claims:** While the Respondent claims a wet waste capacity of 0.72 tons through 9 compost pits, the physical state of the site suggests total abandonment. The presence of C&D waste at a composting site is a direct violation of the **Solid Waste Management Rules, 2016**, which require dedicated streams for different waste types.
- **Admissions in Annexure R-2/3:** The photographs submitted by Respondent No. 4 himself on **Page 24 (Annexure R-2/3)** show only the skeletal structure of the pits. There is no evidence of "active" composting such as moisture management, aeration, or the presence of semi-processed organic matter confirming that these pits are merely "showpieces" constructed to satisfy budgetary requirements without providing any environmental relief.

- **Corroboration by PPCB:** The **Punjab Pollution Control Board (PPCB)** in its report dated **18.02.2026 (Annexure C-6) (page 56-57)** has already placed on record that none of the municipal compost pits in Sangrur were operational. The Civil Hospital site is no exception. The Respondent's attempt to portray this locked and littered site as a "functional processing center" is a deliberate misrepresentation of facts before this Hon'ble Tribunal.

REJOINDER TO PARAGRAPH NO. 2 (Continued): **Status of Facility Near Old Sabzi Mandi**

Sr. No.	Location	Plot area for facility (SQY)	Wet Waste processing Capacity		Dry waste processing capacity	
			Number of compost pits	Capacity (in tons)	Number of compartment	Capacity in tons
2	Near Civil Hospital	229	9	.72	—	—

That the contents of the reply concerning the processing facility at the **Old Sabzi Mandi** (Sr. No. 4 of the table) are false and are specifically designed to mislead this Hon'ble Tribunal. The physical status of the site as inspected by the Appellant on **05.05.2026** reveals a state of total abandonment:

- **Obstruction of Access:** A physical inspection on 05.05.2026 revealed that a **discarded tractor** belonging to the office of Respondent No. 4 was found parked directly in front of two of the compost pits (**Annexure C-9) (page 61)** completely blocking any access to them. This physical obstruction proves beyond any doubt that these pits have not been used for a significant period and cannot be utilized in their current state.
- **Presence of Unsegregated Waste:** The pits that remain visible are filled with **unsegregated mixed waste** rather than organic wet waste, as shown in the attached Annexure. This is in direct violation of the **Solid Waste Management Rules, 2016**, which mandate the processing of segregated biodegradable waste only.
- **Misleading Photographic Evidence:** The photographs submitted by Respondent No. 4 in **Annexure R-2/4 (Page 25)** are merely a "photo session" of the external shells of the pits. These photos fail to show any active composting process, machinery in use, or staff managing the site. It is submitted that these pictures were staged to create a false impression of compliance.
- **Wastage of Public Funds:** The current state of the Old Sabzi Mandi site, with discarded vehicles blocking defunct infrastructure, is a testament to the gross mismanagement and wastage of taxpayers' money under the **Swachh Bharat Mission.** **(Annexure C-9) (page 61)**

- **The Mystery of the "Missing" Compost:** Respondent No. 4 claims that 60 pits are functional across the city. However, there is a total absence of logbooks, batch records, or evidence of income generated from the sale of compost. If, as the Respondent claims, tons of waste are being processed daily, the Respondent must be directed to explain where this voluminous amount of compost has gone. The lack of any sales record or distribution log proves that no compost is being produced.

It is, therefore, prayed that the Respondent No. 4 be directed to produce the **Logbooks and Income Receipts** for the last two years for all these 4 specific site, failing which his claims should be dismissed as perjury and a deliberate attempt to mislead this Hon'ble Tribunal.

4. **REJOINDER TO PARAGRAPH NO. 3: The Quantum of Legacy Waste:** That the contents of Paragraph No. 3 of the reply are partially admitted to the extent of the Respondent's failure, but the data provided therein is vehemently denied as being scientifically hollow and legally untenable:

Admission of Institutional Failure: It is a matter of record and now an admission by Respondent No. 4 that the Municipal Council Sangrur lacks its **own land** for a dedicated dumpsite or Refuse Derived Fuel (RDF) management. Relying on "**leased land**" for years without a **permanent solution demonstrates a lack of vision and a failure**

to comply with the long-term planning mandates of the Solid Waste Management Rules.

Non-Scientific Estimation of Legacy Waste: The figure of 15961.18 tons of accumulated legacy waste is based on mere "surveys" and visual guesswork rather than actual weight. It is submitted that as per Schedule I [Rule 15(w), (zi)] of the Solid Waste Management Rules, 2016, a **weighbridge** is a mandatory infrastructural requirement for any landfill/dump site. Despite ten years having passed since the 2016 Rules, and now with the implementation of the Solid Waste Management Rules, 2026, the **Respondent No. 4 has failed to install even the most basic weighing infrastructure.**

Unverified and Unreliable Data: In the absence of a weighbridge, the data submitted to this Hon'ble Tribunal lacks legal sanctity. The Respondent cannot accurately calculate the quantum of legacy waste or the efficiency of bio-remediation without precise weight-based documentation. This "fictitious" figure of 15,961.18 tons is likely a gross understatement intended to minimize the perceived environmental liability of the Municipal Council.

Environmental Impact: The failure to provide proper infrastructure to handle mixed/legacy waste for over a decade has led to a ticking environmental time bomb in Sangrur. The unscientific accumulation of waste on leased land continues to cause leachate percolation, groundwater contamination, and the release of toxic gases, posing a direct threat to the health of the residents.

It is submitted that the Respondent No. 4's continued reliance on "surveys" in lieu of statutory infrastructure is a clear violation of environmental jurisprudence. The Respondent should be directed to explain why a **mandatory weighbridge** has not been installed over the last decade and how they intend to manage legacy waste without permanent land or scientific measurement tools.

5. REJOINDER TO PARAGRAPH NO. 4: Time-Bound Action Plan for Clearing Legacy Waste

That the timeline and feasibility of the "**Action Plan**" for legacy waste remediation presented by Respondent No. 4 are vehemently denied as being logistically impossible and intended to mislead this Hon'ble Tribunal:

Logistical Impossibility Due to Lack of Access: The Respondent claims that remediation work by "**Triple R Infratech**" commenced on 28.02.2026 and will be completed by 30.09.2026. However, a site inspection conducted by the Appellant, corroborated by Google Map coordinates (30.2312628, 75.7976952) and photographs (**Annexure C-10**), (**page 62-64**) reveals that the dump site is not connected by any metalled or all-weather road. The site is only approachable via a narrow, 400-meter "Katcha" (unpaved) path that is entirely unsuitable for heavy machinery, trommel screens, or high-capacity trucks required for waste remediation (**Annexure C-10**), (**page 62-64**).

Impracticability of Waste Removal: In the absence of a proper motorable road, it is physically impossible to transport the remediated fractions (such as Refuse Derived Fuel (RDF) or Inert materials) out of the site. Respondent No. 4 has failed to explain **how hundreds of truckloads of waste will be moved through a narrow dirt path, especially during the monsoon season which falls within the stated project timeline.** The "Action Plan" is, therefore, a mere decorative document that ignores the fundamental requirement of site accessibility **(Annexure C-10), (page 62-64).**

Misleading Timeline: Without a functional approach road, the target completion date of 30.09.2026 is a blatant fabrication. The Respondent is utilizing this unrealistic timeline as a shield to avoid the immediate scrutiny of this Hon'ble Tribunal and to escape the imposition of environmental compensation for the continued existence of the legacy waste.

It is submitted that the Respondent No. 4 should be directed to clarify the logistical route and the type of vehicles being used for the removal of remediated waste, failing which the "Action Plan" should be deemed a sham and a violation of the Solid Waste Management Rules.

6. REJOINDER TO PARAGRAPH NO. 5: Land and Facilities Available for Treatment of Solid Waste

That the assertions made by **Respondent No. 4** in Paragraph No. 5 regarding the availability and functionality of land and processing

facilities are vehemently denied. The Respondent's submission is a blatant attempt to portray a state of compliance that does not exist on the ground, as detailed below:

Non-Functional Processing Units: The Respondent claims to have developed waste processing plants at four locations with a total area of **1541 SQY**. However, as established in the rejoinders to previous paragraphs, these are merely defunct compost pits. This is not just the **observation of the Appellant but is categorically supported by the Respondent No. 6 (PPCB) in its report dated 18.02.2026 (Pages 10 & 11) (Annexure C-6) (page 56-57), which confirms these facilities are non-functional and filled with mixed waste. The Respondent's persistence in calling these "processing plants" is a mockery of the environmental proceedings.**

Statutory Failure of Respondents No. 2 and 3: It is admitted by Respondent No. 4 that the Municipal Council Sangrur owns no land and relies on a mere two-acre lease. This is a staggering admission of failure by the **Secretary-in-charge, Urban Development (Respondent No. 2) and the Deputy Commissioner (Respondent No. 3)**. Under Rule 11(f) and Rule 12(a) & (b) of the Solid Waste Management Rules, 2016, **these authorities were statutorily mandated to identify and allocate suitable land for waste processing within one year of the notification of the rules (i.e., by 2017). Ten years have passed, yet no permanent land has been secured. The continued absence and non-responsiveness of Respondents No. 2 and 3 in these proceedings further highlight their apathy toward the environmental crisis in Sangrur.**

Substandard Condition of the Leased Site: The two-acre leased site, located 10 km away, is a primitive dumping ground rather than a scientific landfill. It lacks even the most basic requirements:

No "Pakka" approachable road.

No boundary wall or plantation (Green Belt) as required by the Rules.

No gate at the site.

No facility for drinking water for workers.

No installation of fire extinguishers at site.

No weighing scale, rendering all waste data cited by the Respondent as purely fictional.

Defiance of Directions by Respondent No. 6: The Respondent No. 4 has wilfully ignored the specific directions issued by the PPCB (Respondent No. 6) via notice dated 15.12.2025 (**Annexure C-11**) (**page 65-68**) There is no arrangement for leachate treatment, no installation of CCTV cameras, and no weighbridge at the exit point.

Environmental Hazards: The lack of leachate management at the site is causing irreversible damage to the groundwater, and the absence of a boundary wall allows unsegregated waste to litter the surrounding areas which is fertile agricultural land. The Respondent's failure to prevent the potential burning of waste at this site poses a continuous fire hazard and air pollution risk to the nearby rural inhabitants. (**Annexure C-12**) (**page 69-70**)

It is, therefore, submitted that the "**Action Plan**" filed by Respondent No. 4 are nothing but a facade to hide the collective failure of the state machinery. **The Hon'ble Tribunal is prayed to take strict note of the non-participation of Respondents No. 2 and 3 and to direct a time-bound acquisition of permanent land as per the SWM Rules, 2016/2026, failing which heavy environmental compensation must be levied.**

7. Bio Medical Waste Mismanagement in City Sangrur: Non-Compliance by Respondent No. 5 and Illegal Disposal of Bio-Medical Waste by Homi Bhabha Cancer Hospital & Research Centre, Sangrur (situated within the Civil Hospital premises

That the Appellant brings to the urgent attention of this Hon'ble Tribunal the grave negligence and non-participation of the state authorities and specific medical institutions, which poses an immediate and life-threatening risk to the public health of Sangrur:

Non-Participation and Defiance of Respondent No. 5: It is highly unfortunate and a matter of serious concern that Respondent No. 5 Senior Medical Officer in charge of District Civil Hospital Sangrur has failed to file any reply or enter an appearance before this Hon'ble Tribunal despite being served with a formal notice. This non-participation reflects a total lack of accountability and disregard for the judicial process in a matter involving critical environmental and health hazards.

Illegal Disposal of Potential Bio-Medical Waste: The Appellant No. 3, Sh. Jatinder Kalra, has observed and documented that the **Homi Bhabha Cancer Hospital & Research Centre, Sangrur (situated within the Civil Hospital premises)**, discarded waste bags on the roadside. These bags appear to contain unsegregated Bio-Medical Waste (BMW) mixed with Municipal Solid Waste (MSW). Such a practice is a **criminal violation of the Bio-Medical Waste Management Rules, 2016**, which strictly prohibit the mixing of BMW with general municipal waste and mandate scientific disposal to prevent the spread of infections and environmental toxicity (**Annexure C-13)(page-71-72)**.

Systemic Regulatory Failure: Despite widespread media coverage of this illegal dumping by a premier cancer institute **Homi Bhabha Cancer Hospital & Research Centre, Sangrur (situated within the Civil Hospital premises) (Annexure C-13)(page-71-72)** neither the Municipal Council (Respondent No. 4) nor the Punjab Pollution Control Board (Respondent No. 6) has taken any punitive or corrective action. This inaction indicates a total collapse of the enforcement machinery in Sangrur. The authorities have failed to exercise their "Polluter Pays" mandate, thereby allowing a hazardous situation to persist in a high-traffic public area near a government hospital.

Threat to Public Health: The dumping of untreated medical waste on public roads poses a severe threat to citizens, stray animals, and waste pickers, who are at risk of needle-stick injuries and exposure to drugs or infectious pathogens. The reluctance of the Respondent authorities to address this specific violation, even during the pendency of this litigation, underscores the necessity for this Hon'ble Tribunal to intervene with heavy hands.

It is, therefore, prayed that this Hon'ble Tribunal may be pleased to:

Direct Respondent No. 5 to explain its absence and failure to file a reply.

Direct Respondent No. 6 (PPCB) to conduct an immediate site inspection of the Homi Bhabha Cancer Hospital's waste disposal practices and file a status report.

Impose exemplary costs on the erring authorities for their failure to monitor the illegal mixing of Bio-Medical Waste with Municipal Solid Waste.

8. CONTINUED STATE OF NON-COMPLIANCE:

That it is most respectfully submitted that the environmental grievances and violations originally brought to the notice of this Hon'ble Tribunal in the Original Application remain in the same deplorable condition to date. The Respondent No. 4 appears to engage in "cosmetic cleaning" and staged "photo sessions" only when a hearing is scheduled or a report is due before this Hon'ble Tribunal. The ground reality at high-traffic sites including the area adjoining Ranbir College at Ranbir College Road, the site near MC

Sangrur Office, the Ranbir Club site near Sabzi Mandi, and the area outside Civil Hospital Sangrur, remains unchanged, with garbage heaps and unsegregated waste continuing to rot in public view (Annexure C-14) (page 73-75) . There has been no visible or sustainable improvement in the waste management system, proving that the Respondent's efforts are temporary and purely performative. Buring of waste is continuous process at City (Annexure C-15) (Page 76). In the absence of strict intervention and a monitored implementation plan from this Hon'ble Tribunal, the Solid Waste Management Rules will continue to be violated with impunity, leaving the citizens of Sangrur to suffer the consequences of institutional apathy.

PRAYER

In view of the detailed facts, physical evidence, and the blatant contradictions between the Respondent's claims and the ground reality, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

PRAYER

1. **REJECT** the misleading, unverified, and factually incorrect "Action Plan" filed by Respondent No. 4 dated 14.04.2026, as it is based on guesswork and lacks any scientific or statutory basis.

2. **DIRECT** the **personal appearance of Respondent No. 4** (Executive Officer, Municipal Council Sangrur) to explain the false and perjured statements made on affidavit regarding the functionality of compost pits and the availability of waste management infrastructure.
3. **IMPOSE HEAVY COSTS** and **Environmental Compensation** on Respondent No. 4 in their personal capacity for continued non-compliance with the Solid Waste Management Rules, 2016, and for willfully misleading this Hon'ble Tribunal.
4. **CONSTITUTE AN INDEPENDENT COMMITTEE** comprising experts from the Central Pollution Control Board (CPCB) and a representative from a premier technical institute to conduct a physical audit of the 73 compost pits, the legacy waste site, and other infrastructure available with Respondent No. 4 for management and handling of MSW.
5. **DIRECT RESPONDENTS NO. 2 AND 3** to immediately identify and finalize the allocation of permanent land for a scientific landfill and waste processing facility in Sangrur within a strictly time-bound period of 30 days.
6. **DIRECT RESPONDENT NO. 6 (PPCB)** to initiate immediate inspection and punitive action against the **Homi Bhabha Cancer Hospital & Research Centre, Sangrur**, for the illegal mixing and roadside dumping of Waste.

7. **ORDER THE INSTALLATION** of a functional, geo-tagged monitoring system (including CCTV and GPS on all collection vehicles) to ensure 100% segregated waste collection and processing, with fortnightly progress reports to be submitted to this Hon'ble Tribunal.

8. **PASS ANY OTHER ORDER** or direction as this Hon'ble Tribunal may deem fit and proper in the interest of the environment and the health of the citizens of Sangrur.

Date: 05.05.2026

Applicants:

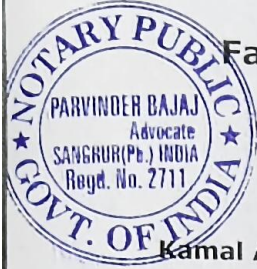
A handwritten signature in black ink, appearing to be 'Kamal Anand', written over a horizontal line.

Kamal Anand

For Petitioners

Before the Hon'ble National Green Tribunal
Principal Bench,

Faridkot House, Copernicus Marg, New Delhi,



O.A. No. 613/of 2025

Kamal Anand & ors.

.....Petitioners

Vs.

State of Punjab & ors.

..... Respondents

I, Kamal Anand s/o Late Sh. Om Parkash Anand aged 53 years, resident of Telephone Exchange Road, Near Sainik Rest House, Sangrur 148001 do solemnly affirm and declare as under:

1. That the deponent is applicant No. 1 in the Original application as above title being filed before Hon,ble National Green Tribunal, Principal Bench, New Delhi, the case is fixed for hearing on 15.05.2026.
2. That I have read the Rejoinder filed on 08.05.2026 from paragraph 1 to 8 and pages 1 to 76..... And have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed therein.

The Contents of this affidavit/document has been read over to the deponent/executant He/She has accepted it True and Correct

Deponent

Verification:

Verified at Sangrur on 8th May 2026, I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therein.

I know the Deponent/Executant He/She has/ her Signed/Thumb marked in my presence
self

Attested As Identified

NOTARY PUBLIC
SANGRUR (Pb.) INDIA

Deponent

Annexure C-1**Annual Return filed by MC Sangrur****Form-IV**

[see rules 15 (za), 24(2)]

Format for annual report on solid waste management to be submitted by the local body

CALENDAR	DATE OF SUBMISSION OF REPORT:
YEAR:	
2024-25	10.07.2025

1	Name of the City/Town and State	Sangrur (PUNJAB)
2	Population	88043 (as per Census 2011)
3	Area in sq. km	22.07 Sq.Km
4	Name & Address of local body:	MC Sangrur
	Telephone No.	01672-234347
	Fax No.	
	E-mail:	mcsangrur@gmail.com
5	Name of officer in-charge dealing with solid waste management (SOLID WASTEM) Phone No:	Sh. Jasbir Singh (Superintendent Sanitation)
	Fax No.	

	E-mail:	<u>mcsanqrur@gmail.com</u>
6	Number of households in the city town Number of non-residential premises in the city Number of election/administrative wards in the city/town	17500
7	Quantity of Solid Waste (solid waste)	30/TPD
	Estimated Quantity of solid waste generated in the local body area per day in metric tones	30/tpd
	Quantity of solid waste collected per day	30/tpd

	Per capita waste collected per day	250/gm/day
	Quantity of solid waste processed	30/tpd
	Quantity of Solid Waste Management service	30/tpd
8	Status of Solid Waste Management service	<u>Yes</u>

Segregation and storage of waste at source	
Whether SOLID WASTE is stored at source in domestic/commercial/institutional Bins, If yes.	Yes
Percentage of households practice storage of waste at source in domestic bins	65 %
Percentage of non-residential premises practice storage of waste at source in commercial/institutional bins	65 %
Percentage of households dispose or throw solid waste on the streets	0 %
Percentage of non-residential premises dispose of throw solid waste on the streets	0.5 %
Whether solid waste is stored at source in a segregated form, If yes.	Yes
Percentage of premises segregating the waste at source	65 %
Door to Door Collection of solid waste	
Whether door to door collection (D2D) of solid waste is being done in the city/town	Yes
If yes	
Number of wards covered in D2D collection of waste	29

	No. of households covered					17500
	No. of non-residential premises including commercial establishments, hotels, Restaurants educational institutions/offices etc covered					<u>4067</u>
	Percentage of residential and non-residential premises covered in door to door					
	Collection through:					
	Motorized vehicle					20 %
	Containerized tricycle/handcart					80 %
	Other device					
	If not, method of primary collection adopted					
	Sweeping of streets					
	Length of roads, streets, lanes, bye-lanes in the city that need to be cleaned					32 Km
	Frequency of street sweepings and percentage of population covered	frequency	Daily	Alternative days	Twice a week	Occasionally
		100 % of population covered	<u>Yes</u>		<u>Yes</u>	

Tools used					
	Manual sweeping			90 %	
	Mechanical sweeping			10 %	
	Whether long handle broom used by sanitation workers			Yes	
	Whether each sanitation worker is given handcart/ tricycle for collection of waste			Yes	
	Whether handcart/tricycle is containerized			Yes	
	Whether the collection tool synchronized with collection/waste storage containers utilized			Yes	
Secondary Waste Storage facilities					
	No. and type of waste storage depots in the city/town			No. 4	
				3	
	Open waste storage sites			1	
	Masonry bins			0	
	Cement concrete cylinder bins			0	

	Dhalao/ covered rooms/space Covered metal/ plastic containers Upto 1.1 m3 bins 2 to 5 m3 bins Above 5m3 containers Bin-less city	0
	Bin/ population ratio	
	Ward wise details of waste storage depots (attach): Ward No: Area: Population: No. of bins placed Total volume of bins placed	W.no. 06, 11, 17, 19 Banasar bagh, Magnum Palace, Nabha Gate and Rest House
	Total storage capacity of waste storage facilities in cubic meters	1 MT
	Total waste actually stored at the waste	

	storage depots daily	1MT	
	Give frequency of collection of waste from the depots Number of bins cleared	Frequency	No. of bins
		Daily	<u>Yes</u>
		Alternate day	
		Twice a day	
		Once a week	
		Occasionally	
	Whether storage depots have facility for storage of segregated waste in green, blue and black bins	No	
	Whether lifting of solid waste from storage depots is manual or mechanical. Give percentage (% of Manual Lifting of solid waste) (% of Mechanical lifting)	10% 90%	

	<p>If mechanical – specify the method used</p>	<p>Front-end loaders, Top loaders</p>		
	<p>Whether solid waste is lifted from door to door and transported to treatment plant directly in a segregated form</p>	<p>No</p>		
	<p>Waste transportation per day Type and Number of vehicles used</p> <p>Animal cart</p> <p>Tractor 5</p> <p>Non tipping Truck</p> <p>Tipping Truck 12</p> <p>Dumper Placers 1</p> <p>Refuse collectors</p> <p>Compactors</p> <p>Others</p> <p>JCb/loader 2</p>	<p>No.</p>	<p>Trips made</p>	<p>waste transported</p>

Frequency of transportation of waste	Frequency (100%) of waste transported Daily
Quantity of waste transported each day	30/tpd
Percentage of total waste transported daily	100%
Waste Treatment Technologies used	
Whether solid waste is processed	Yes
If yes, Quantity of waste processed daily	6/tpd
Whether treatment is done by local body or through an agency	No
Land (s) available with the local body for waste processing (in Hectares)	2 Acrs on lease
Land currently utilized for waste processing	
	4

	Solid waste processing facilities in operation	
	Solid waste processing facilities under construction	nil
	Distance of processing facilities from city/town boundary	
	Details of technologies adopted	<u>Compost Pits, Machinery</u>
	Composting	<p>Qty. raw material processed</p> <p>Qty. final product produced</p> <p>Qty. sold</p> <p>Quantity of residual waste landfilled</p>
	Vermi composting	<p>Qty. raw material processed</p> <p>Qty. final product produced</p> <p>Qty. sold</p> <p>Quantity of residual waste landfilled</p>

	<p>Bio-methanation</p>	<p>Qty. raw material processed</p> <p>Qty. final product produced</p> <p>Qty. sold</p> <p>Quantity of residual waste landfilled</p>
	<p>Refuse Derived Fuel</p>	<p>Qty. raw material processed</p> <p>Qty. final product produced</p> <p>Qty. sold Quantity of residual waste landfilled</p>
	<p>Waste to Energy technology</p> <p>Such as incineration, gasification, pyrolysis or any other technology (give detail)</p>	<p>nil</p>
	<p>Co-processing</p>	<p>Qty. raw material processed</p>
	<p>Combustible waste supplied to cement plant</p>	<p><u>No</u></p>
	<p>Combustible waste supplied to solid waste based power plants</p>	<p><u>No</u></p>

Others	Qty.
Solid waste disposal facilities	
No. of dumpsites sites available with the local body	1
No. of sanitary landfill sites available with the local body	No
Area of each such sites available for waste disposal	
Area of land currently used for waste disposal	
Distance of dumpsite/ landfill facility from City/town	10kms
Distance from the nearest habitation	1.5kms
Distance from water body	2kms
Distance from state/national highway	5kms

	Distance from Airport	200kms.apx
	Distance from important religious places or historical monument	10kms
	Whether it falls in flood prone area	No
	Whether it falls in earthquake fault line area	No
	Quantity of waste landfilled each day	1pd
	Whether landfill site is fenced	No
	Whether Lighting facility is available on site	Yes
	Whether Weigh bridge facility available	No
	Vehicles and equipment used at landfill (specify)	Bulldozer, Separator etc. available
	Manpower deployed at landfill site	Yes

	Whether covering is done on daily basis	Yes
	If not, Frequency of covering the waste deposited at the landfill	
	Cover material used	
	Whether adequate covering material is available	Yes
	Provisions for gas venting provided	Yes (if yes, attach technical data sheet)
	Provision for leachate collection	No (if yes, attach technical data sheet)
9	Whether an Action Plan has been prepared for improving solid waste management practical in the city.	Yes/No (if Yes attach Action Plan details)
10	What separate provisions are made for; Dairy related activities:	Attach details on Proposals, Steps taken, Yes

	Slaughter houses waste:	Yes
	C&D waste (construction debris):	Yes
11	Details of Post Closure Plan	Attach Plan
12	How many slums are identified and whether these are provided with Solid Waste Management facilities:	Yes (if Yes, attach details)
13	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	
14	Give details of: Contractor/ Concessionaire's manpower deployed for collection including street sweeping, Secondary storage, transportation, processing and disposal of waste.	
15	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	

16	Mention briefly, if any innovative idea is implemented to tackle a problem related to solid waste, which could be replicated by other local bodies	
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Signature of CEO/ Municipal Commissioner/
Executive Officers/ Chief Officer

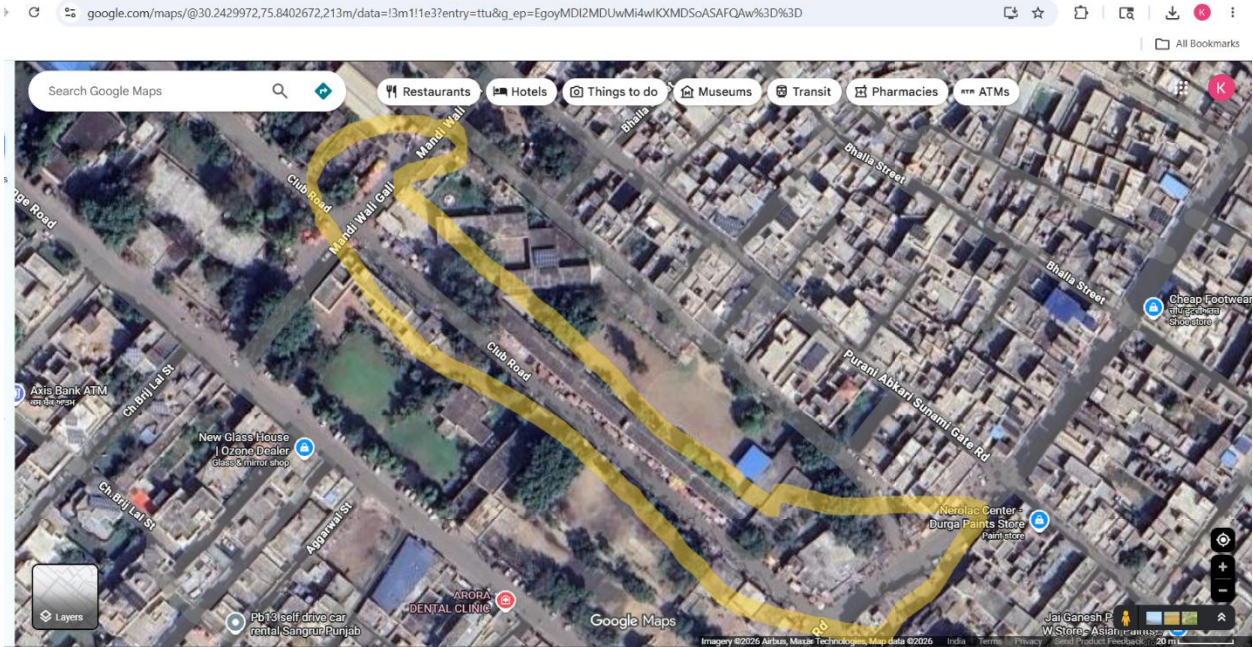
Date:

Place:

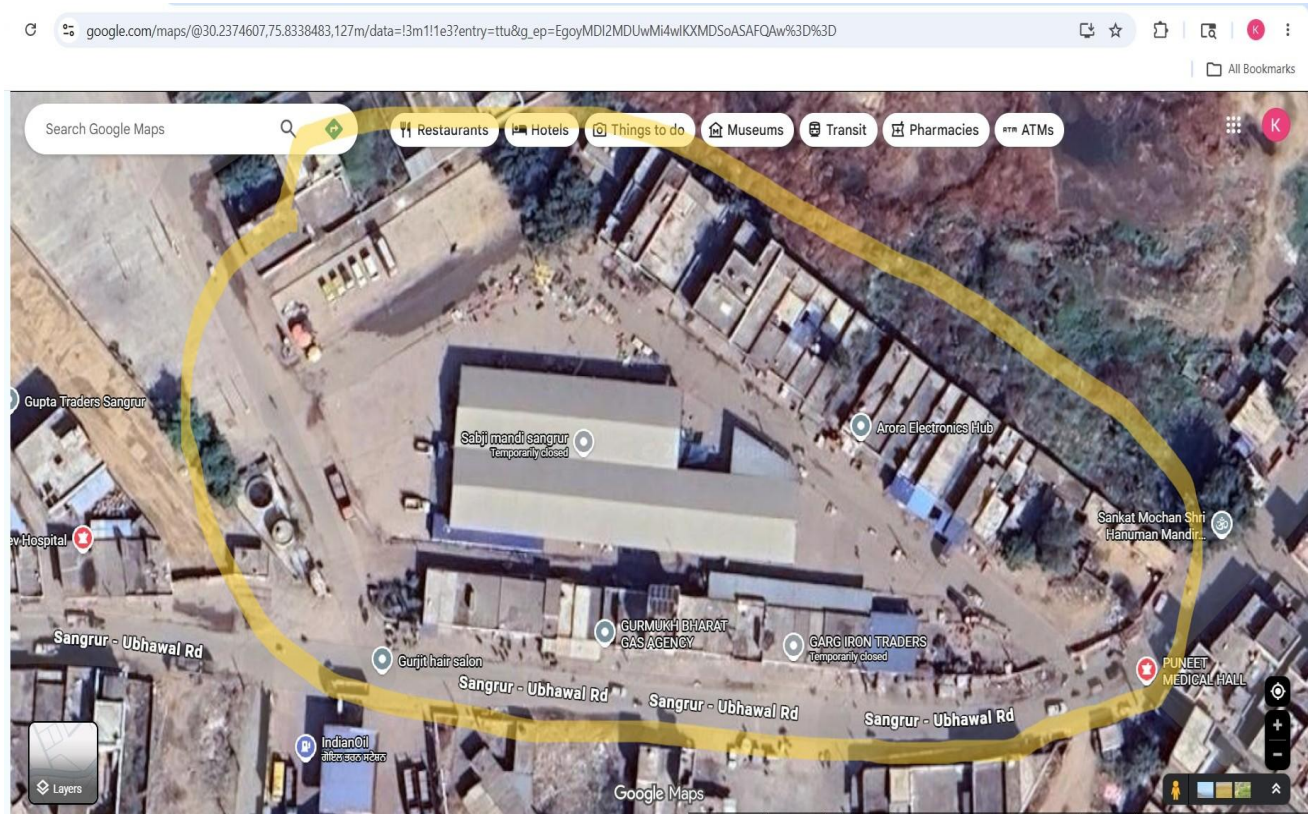
Annexure C-2
Sabzi Mandi at Ranbir Club Road

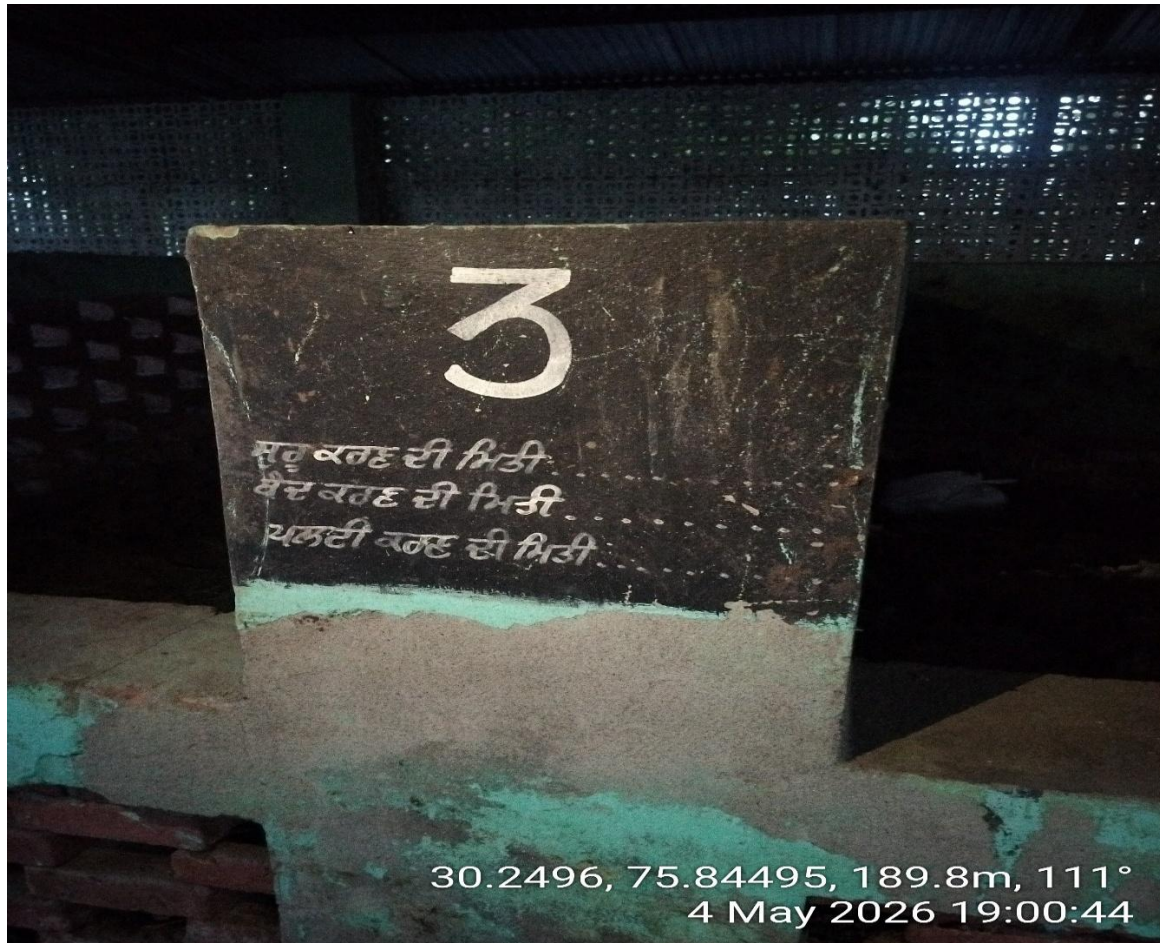


Ranbir Club Sabzi Mandi Geo tagging location



Ubhawal Road Sabzi Mandi geo tagging location



Annexure C-3**(Compost Pits Nabha Gate Nr Judicial Complex)**





Annexure 4

**Applicant's RTI application Reference No:
MC Sangrur/Compost pits :10.11.2025**

**APPLICATION FOR INFORMATION UNDER SECTION 6(1) READ WITH
SECTION 4(1)(d) OF THE RIGHT TO INFORMATION ACT, 2005**

To
The State Public Information Officer (under the Right to Information Act,
2005
o/o **Executive Officer, Municipal Council**
Sunam Road
Sangrur 148001

1. Full name of the applicant: Kamal Anand
2. Father's/Spouse's name: Shri Om Parkash Anand
3. Permanent Address: Adv. Kamal Anand,
Telephone Exchange Road,
Near Sainik Rest House, Sangrur
148001 Punjab

The correspondence address given in para 4 below is sufficient for contacting the applicant. Section 6(2) of the RTI Act clearly states – "An applicant making request for information shall not be required to give any reason for requesting the information or any other personal details except those that may be necessary for contacting him".

4. Correspondence Address:

Kamal Anand Advocate, Telephone Exchange Road, Near Sainik Rest House, Sangrur, Punjab.
Contact: 94172-38325

5. Particulars of information solicited: -

- (a) Subject-matter of information:

Information/documents regarding the management of municipal solid waste in Sangrur with reference to composting pits and compost prepared during the relevant period under the Right to Information Act, 2005.

- (b) The period to which the information relates:

From 01.04.2015 to the date of providing this information unless provided otherwise in the relevant item.

(c) Specific details of information required:

Please provide the following information seriatim **in English** duly taking into account the "Important Notes" mentioned at the top of this Application: -

For the purposes of this Application: -

- a. "RTI Act" shall mean the Right to Information Act, 2005 (No.22 of 2005);
- b. "PIO" shall mean the Public Information Officer designated u/s 5(1) of the RTI Act of the public authority to whom this application is addressed or to whom the application is transferred u/s 6(3). In case no PIO has been so designated, it shall mean the head of the public authority.

Applicant hereby apply under Section 6 of the Right to Information Act, 2005, to obtain the following information from the records of the Municipal Council, Sangrur (hereinafter referred to as "MC Sangrur"). The information pertains to the management of municipal solid waste in Sangrur, specifically in reference to the composting pits and compost prepared during the relevant period.

Information Sought:

1. Geo-tagging Location of Compost Pits:

Provide the exact geo-tagging coordinates (latitude and longitude) of each composting pit located within Sangrur city limits, along with a complete address and description of their physical location (e.g., landmark, ward number, or site address). If geo-tagging has not been done, kindly provide the reasons thereof and the current status.

2. Details of Work Orders for Construction of Compost Pits:

Provide certified copies of all work orders issued by MC Sangrur for the construction, repair, or maintenance of composting pits during the period from 01.04.2018 to the current date (11.11.2025). This should include:

- Date of issuance of each work order.
- Name and details of the contractor/agency awarded the work.
- Scope of work (e.g., number of pits, dimensions, materials used).
- Reference number of the work order.

3. Amount Spent on Construction of Each Composting Pit unit:

Provide a year-wise and pit-wise breakup of the total amount spent on the construction of each composting pit separately, from 01.04.2018 to the current date. This should include:

- Total expenditure per pit.

- Source of funding (e.g., municipal budget, SBM grants, grants from state/central government). If audited statements or bills are available, furnish certified photocopies.

4. Log Book for Records of Compost Prepared:

Provide certified photocopies of the log book(s) or any register(s) maintained by MC Sangrur for recording the preparation of compost in the aforementioned composting pits. This should cover the period from 01.04.2024 to the current date and include:

- Date-wise entries on quantity of waste processed.
- Quantity of compost produced per pit/batch.
- Quality checks performed (e.g., testing for maturity, nutrient content).
- Any remarks on operational status or issues encountered. If no such log book is maintained, kindly provide the reasons and details of the alternative record-keeping mechanism.

5. Income Generated from Sale of Compost:

Provide year-wise details of the total income generated by MC Sangrur from the sale of compost prepared in the aforementioned pits, from 01.04.2021 to the current date. This should include:

- Quantity of compost sold per year.
- Rate per unit sold.
- Total revenue generated per year.
- Names and details of buyers (e.g., farmers, agencies). Furnish certified photocopies of proofs of receipt of said income, such as challans, bank statements, invoices, or treasury receipts. If no income was generated, kindly state the reasons.

6. Status of Composting Pits (Working Condition and Damage):

As per the information and proof available with the applicant, most of the composting pits appear to be non-functional. In this regard:

- Provide details from the records of MC Sangrur regarding any damage, breakdown, or disrepair reported or assessed for these composting pits since 01.04.2018, including dates of incidents, causes, and repair actions taken (if any).
- State the current working condition of each composting pit (e.g., operational, partially operational, non-operational), along with inspection reports or certificates from the relevant

department/officer. If any pits have been abandoned or decommissioned, provide the reasons and details of alternative waste management arrangements.

Please provide the information in English/Hindi (certified photocopies of the documents wherever applicable) and in a structured, point-wise manner for clarity. If any part of the information is held by another public authority, kindly transfer the application under Section 6(3) of the Act and inform me accordingly..

- (d) Whether information is required by post or in person (The actual postal charges shall be included in providing information):

By Post. Please intimate the postal charges to enable payment by the applicant.

- (e) In case by post, then indicate whether by ordinary, registered or speed:

Speed Post or Registered Parcel/Post, whichever is cheaper.

6. Is this information not made available by the Public Authority under voluntary disclosure?

The Applicant has no knowledge if the information is available under voluntary disclosure. Moreover, even where the information has been voluntarily disclosed by a public authority, it is obligatory for the public authority to provide the information when sought for under section 6(1) or 4(1)(d). The information cannot be denied merely because it has been voluntarily disclosed by the public authority.

7. Do you agree to pay the required fee?

The Applicant is willing to pay the requisite additional fee for this information, if it is reasonable and is in accordance with the prescribed rules subject, however, to the provisions of section 7(6) of the RTI Act, 2005.

8. Have you deposited application fee? (If yes details of such deposit):

The prescribed Application Fee of Rs.10.00 is enclosed as per details hereunder:

Indian Postal Order 61F 630683

(IPO) No.

Payable at

Favouring

As desired by Public Information Officer

Please fill in the name in which your office maintains relevant bank account as public authorities often maintain bank accounts in different names

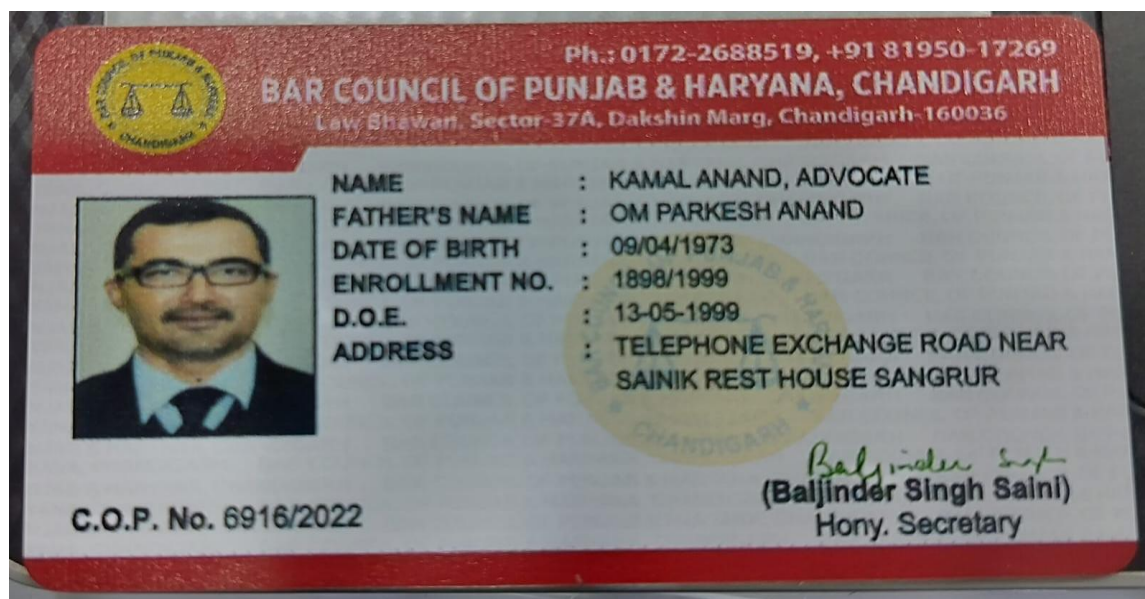
9. Whether belongs to Below Poverty Line category? If yes, have you furnished the proof of the same with the application?

No, the applicant does not belong to "Below Poverty Line" category.

Place: Sangrur
Applicant and Address
Date: 10.11.2025

Full Signature of the

Kamal Anand
Telephone Exchange Road
Nr. Sainik Rest House
Sangrur 148001 PUNJAB



Annexure C-5

Order Passed by ADC cum First Appellate Authority for disclosure of Information in reference to the Compost Pits

ਬਾ- ਅਦਾਲਤ ਅੰਕੁਰ ਮਹਿੰਦਰੂ, ਪੀ.ਸੀ.ਐਸ, ਵਧੀਕ ਡਿਪਟੀ
ਕਮਿਸ਼ਨਰ-ਕਮ-ਅਪੀਲੈਂਟ ਅਥਾਰਟੀ ਆਰ.ਟੀ.ਆਈ.ਐਕਟ-2005, ਸੰਗਰੂਰ।

ਮਿਸਲ ਨੰਬਰ 86/ਆਰ.ਟੀ.ਆਈ/ਏ.ਡੀ.ਸੀ.	ਰਜੂਆ 29/12/2025	ਫੈਸਲਾ 29/01/2026	ਪਿੰਡ ਸੰਗਰੂਰ	ਤਹਿਸੀਲ ਸੰਗਰੂਰ
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ਸ਼੍ਰੀ ਕਮਲ ਆਨੰਦ ਪੁੱਤਰ ਲੇਟ ਸ਼੍ਰੀ ਓਮ ਪ੍ਰਕਾਸ਼ ਆਨੰਦ, ਟੈਲੀਫੋਨ ਐਕਸਚੇਂਜ ਰੋਡ, ਨੇੜੇ ਸੈਨਿਕ ਰੈਸਟ ਹਾਊਸ, ਸੰਗਰੂਰ।
....ਅਪੀਲੈਂਟ

ਬਨਾਮ

ਪੀ.ਆਈ.ਓ.-ਕਮ-ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ, ਦਫ਼ਤਰ ਨਗਰ ਕੌਂਸਲ, ਸੰਗਰੂਰ।

...ਰੈਸਪੋਂਡੈਂਟ

ਆਰ.ਟੀ.ਆਈ ਦਰਖਾਸਤ ਮਿਤੀ:11/11/2025 ਬਾਬਤ
Working of composting pits regarding ਮੰਗੀ
ਗਈ ਸੂਚਨਾ ਮੁਹੱਈਆ ਨਾ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਹਾਜ਼ਰ: ਸ਼੍ਰੀ ਕਮਲ ਆਨੰਦ ਵਕੀਲ, ਅਪੀਲਕਰਤਾ।

ਹੁਕਮ:

ਇਸ ਕੇਸ ਦੇ ਸੰਖੇਪ ਹਲਾਤ ਇਸ ਪ੍ਰਕਾਰ ਹਨ ਕਿ ਅਪੀਲਕਰਤਾ ਸ਼੍ਰੀ ਕਮਲ ਆਨੰਦ ਪੁੱਤਰ ਲੇਟ ਸ਼੍ਰੀ ਓਮ ਪ੍ਰਕਾਸ਼ ਆਨੰਦ, ਟੈਲੀਫੋਨ ਐਕਸਚੇਂਜ ਰੋਡ, ਨੇੜੇ ਸੈਨਿਕ ਰੈਸਟ ਹਾਊਸ, ਸੰਗਰੂਰ ਨੇ ਆਪਣੀ ਆਰ.ਟੀ.ਆਈ ਦਰਖਾਸਤ ਮਿਤੀ 11.11.2025 (ਜੋ ਕਿ ਰੈਸਪੋਂਡੈਂਟ ਦੇ ਦਫ਼ਤਰ ਵਿਖੇ ਰਸੀਟ ਨੰ:110 ਮਿਤੀ:11.11.2025 ਰਾਂਗੀ ਰਸੀਟ ਕਰਵਾਈ ਗਈ ਹੈ) ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਰ.ਟੀ.ਆਈ. ਐਕਟ, 2005 ਅਧੀਨ ਦਰਖਾਸਤ ਮਿਤੀ:19/12/2025 ਰਾਂਗੀ ਅਪੀਲ ਦਾਇਰ ਕਰਕੇ ਬੇਨਤੀ ਕੀਤੀ ਹੈ ਕਿ ਅਪੀਲੈਂਟ ਵੱਲੋਂ ਰੈਸਪੋਂਡੈਂਟ ਦੇ ਦਫ਼ਤਰ ਪਾਸੋਂ Working of composite Pits made by MC Sangrur ਸਬੰਧੀ ਸੂਚਨਾ ਦੀ ਮੰਗ ਕੀਤੀ ਸੀ, ਪਰ ਉਸਨੂੰ ਆਰ.ਟੀ.ਆਈ. ਐਕਟ, 2005 ਅਧੀਨ ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਈ ਹੈ। ਇਸ ਲਈ ਉਸਨੂੰ ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇ।

ਅਪੀਲ ਪ੍ਰਾਪਤ ਹੋਣ ਤੇ ਧਿਰਾਂ ਨੂੰ ਮਿਤੀ:15-01-2026 ਲਈ ਸੰਮਨ ਰਾਂਗੀ ਤਲਬ ਕੀਤਾ ਗਿਆ। ਅਪੀਲਕਰਤਾ ਨੂੰ ਸੰਮਨ ਤਾਮੀਲ ਕਰਵਾਉਣ ਸਬੰਧੀ ਤਾਮੀਲੀ ਰਿਪੋਰਟ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਈ ਅਤੇ ਨਾ ਹੀ ਰੈਸਪੋਂਡੈਂਟ ਵੱਲੋਂ ਕੋਈ ਨੁਮਾਇੰਦਾ ਹਾਜ਼ਰ ਅਦਾਲਤ ਆਇਆ। ਜਿਸ ਕਾਰਨ ਧਿਰਾਂ ਨੂੰ ਮੁੜ ਮਿਤੀ:29-01-2026 ਲਈ ਸੰਮਨ ਰਾਂਗੀ ਤਲਬ ਕੀਤਾ ਗਿਆ। ਅਪੀਲਕਰਤਾ ਸ਼੍ਰੀ ਕਮਲ ਆਨੰਦ ਵਕੀਲ ਹਾਜ਼ਰ ਅਦਾਲਤ ਆਏ ਪਰੰਤੂ ਰੈਸਪੋਂਡੈਂਟ ਵੱਲੋਂ ਅੱਜ ਭੀ ਕੋਈ ਨੁਮਾਇੰਦਾ ਹਾਜ਼ਰ ਅਦਾਲਤ ਨਹੀਂ ਆਇਆ। ਅਪੀਲਕਰਤਾ ਨੇ ਕਿਹਾ ਕਿ ਉਸ ਨੂੰ ਰੈਸਪੋਂਡੈਂਟ ਵੱਲੋਂ ਉਸ ਦੀ ਆਰ.ਟੀ.ਆਈ ਦਰਖਾਸਤ ਸਬੰਧੀ ਬਣਦੀ ਸੂਚਨਾ ਮੁਹੱਈਆ ਨਹੀਂ ਕਰਵਾਈ ਜਾ ਰਹੀ। ਇਸ ਲਈ ਰੈਸਪੋਂਡੈਂਟ ਪਾਸੋਂ ਉਸ ਨੂੰ ਇਹ ਸੂਚਨਾ ਮੁਹੱਈਆ ਕਰਵਾਈ ਜਾਵੇ। ਮਿਸਲ ਬਰਾਏ ਗੌਰ ਲਈ ਨਿਸ਼ਚਿਤ ਕੀਤੀ ਗਈ।

ਮਿਸਲ ਪੇਸ਼ ਹੋਈ। ਮਿਸਲ ਤੇ ਆਏ ਤਮਾਮ ਚਿਕਾਰਡ ਤੇ ਗੌਰ ਕੀਤੀ ਗਈ। ਗੌਰ ਕਰਕੇ ਪਾਇਆ ਗਿਆ ਕਿ ਦਫ਼ਤਰ ਨਗਰ ਕੌਂਸਲ, ਸੰਗਰੂਰ ਵੱਲੋਂ ਕੋਈ ਨੁਮਾਇੰਦਾ ਹਾਜ਼ਰ ਅਦਾਲਤ ਨਹੀਂ ਆਇਆ ਅਤੇ ਨਾ ਹੀ ਉਨ੍ਹਾਂ ਦਾ ਕੋਈ ਜਵਾਬ ਪ੍ਰਾਪਤ ਹੋਇਆ ਹੈ। ਜਿਸ ਤੋਂ ਇਹ ਸਾਬਤ ਹੁੰਦਾ ਹੈ ਦਫ਼ਤਰ ਨਗਰ ਕੌਂਸਲ

(12)

ਸੰਗਰੂਰ ਵੱਲੋਂ ਆਰ.ਟੀ.ਆਈ ਸਬੰਧੀ ਇਸ ਕੇਸ ਨੂੰ ਸਰਸਰੀ ਡੀਲ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਅਤੇ ਕੇਸ ਦੇ ਨਿਪਟਾਰੇ ਪ੍ਰਤੀ ਗੰਭੀਰ ਨਹੀਂ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਪ੍ਰਾਰਥੀ ਵੱਲੋਂ ਜੋ ਸੂਚਨਾ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਹੈ ਉਹ ਉਸ ਨੂੰ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਈ ਹੈ। ਇਸ ਲਈ ਅਪੀਲਕਰਤਾ ਦੀ ਅਪੀਲ ਮੰਨਜ਼ੂਰ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ ਸੰਗਰੂਰ ਨੂੰ ਪ੍ਰਾਰਥੀ ਵੱਲੋਂ ਮੰਗੀ ਗਈ ਸੂਚਨਾ ਸਬੰਧੀ ਆਰ.ਟੀ.ਆਈ ਐਕਟ 2005 ਤਹਿਤ ਬਣਦੀ ਸੂਚਨਾ ਇਹ ਹੁਕਮ ਪ੍ਰਾਪਤ ਹੋਣ ਤੋਂ ਇੱਕ ਹਫ਼ਤੇ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਮੁਹੱਇਆ ਕਰਵਾਉਣ ਦਾ ਹੁਕਮ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਹੁਕਮ ਸੁਣਾਇਆ ਗਿਆ। ਮਿਸਲ ਹਸਬ ਜਾਬਤਾ ਦਾਖਲ ਰਿਕਾਰਡ ਰੂਮ ਹੋਵੇ। ਮਿਤੀ 29.01.2026

ਅਪੀਲੈਂਟ ਅਥਾਰਟੀ, ਆਰ.ਟੀ.ਆਈ. ਐਕਟ,
2005 -ਕਮ-ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਸੰਗਰੂਰ।

ਪਿਠ ਅੰਕਣ ਨੰ: 284-85/ਪੇਸ਼ੀ ਏ.ਡੀ.ਸੀ.

ਮਿਤੀ:- 20.2.2026

ਇਸਦਾ ਇੱਕ ਉਤਾਰਾ :-

1. ਲੋਕ ਸੂਚਨਾ ਅਫਸਰ-ਕਮ-ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ, ਸੰਗਰੂਰ ਪਾਸ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
2. ਸ਼੍ਰੀ ਕਮਲ ਆਨੰਦ ਪੁੱਤਰ ਲੇਟ ਸ਼੍ਰੀ ਓਮ ਪ੍ਰਕਾਸ਼ ਆਨੰਦ, ਟੈਲੀਫੋਨ ਐਕਸਚੇਂਜ ਰੋਡ, ਨੇੜੇ ਸੈਨਿਕ ਰੈਸਟ ਹਾਊਸ, ਸੰਗਰੂਰ ਪਾਸ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਅਪੀਲੈਂਟ ਅਥਾਰਟੀ, ਆਰ.ਟੀ.ਆਈ. ਐਕਟ,
2005 -ਕਮ-ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਸੰਗਰੂਰ।

Office of the Additional Deputy Commissioner, P.C.S., Sangrur
Commissioner-cum-Appellate Authority, RTI Act-2005, Sangrur

Case Number	Date of Hearing	Decision Date	Village	Tehsil
86/RTI/ADC	29/12/2025	29/01/2026	Sangrur	Sangrur

Shri Kamal Anand son of Late Shri Om Prakash Anand, Resident of Nanaksar Ashram Road, Near Sainik Board House, Sangrur.

...Appellant

Versus

P.I.O.-cum-Executive Officer, Municipal Council Sangrur, District Sangrur.

...Respondent

Subject: Regarding RTI application dated 11/11/2025 concerning the working of composting pits.

Order

This case was presented before the undersigned by the appellant Shri Kamal Anand son of Late Shri Om Prakash Anand, Resident of Telephone Exchange Road, Near Sainik Rest House, Sangrur, through an RTI application dated 11.11.2025. In the said application, information was sought regarding the **“Working of Composite Pits made by MC Sangrur.”**

The appellant stated that the respondent had not supplied the complete information sought under the RTI Act, 2005. Therefore, the appellant requested that directions be issued to the respondent to provide the required information.

The hearing in this matter was fixed for 15-01-2026. However, the appellant neither appeared personally for the hearing nor submitted any written representation. Consequently, another opportunity was granted and the next

hearing was fixed for 29-01-2026. On the next date the appellant appears but on one present from the respondent. Appellant submit that no information received regarding RTI application and information should be provided to the appellant. The case file was considered.

It is further observed that no representative from the Municipal Council Sangrur appeared before this authority during the hearings, nor was any reply submitted on their behalf. This conduct of the Municipal Council Sangrur is highly inappropriate.

The Municipal Council Sangrur has unnecessarily delayed the RTI matter and no serious for the disposal of the case. From this conduct, it appears that the information sought by the appellant has not been supplied to him. Therefore, the appeal submitted by the appellant accepted and Municipal Council is directed to provide the information under the RTI Act 2005 within one week from the receipt of this order. The order is pronounced.

Sign.

**Appellate Authority, RTI Act 2005
-cum-Deputy Commissioner,
Sangrur**

**Letter No.: 284-85/RTI ADC
Date: 20.02.2026**

Copy to:




1. Copy of the order is forwarded to the Executive Officer, Municipal Council, Sangrur for information and necessary compliance.
2. Copy of the order is forwarded to Shri Kamal Anand son of Late Shri Om Prakash Anand, Telephone Exchange Road, Near Sainik Rest House,, Sangrur for information.

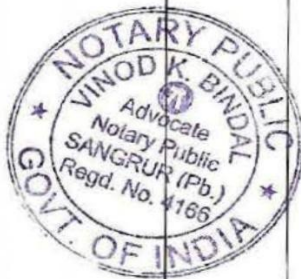
**Appellate Authority, RTI Act 2005
-cum-Deputy Commissioner,
Sangrur**

Annexure C-6
Report of Respondent No. 6




-10-

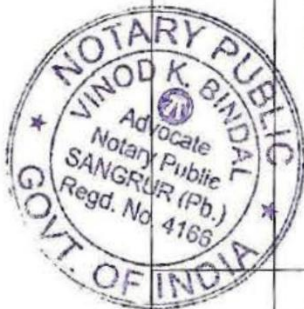
seen one more site of composting pits provided by the Municipal Council, Sangrur. The status of these six sites is given below:

Sr. No.	Name of the composting site along with latest photograph	Description of the latest status of the site
1.	 <p style="text-align: center;">Opposite Shahi Samadha, outside Nabha gate Sangrur</p>	<ul style="list-style-type: none"> • 16 no. compost pits have been provided at this site. • None of the composting pits is operational.
2.	 <p style="text-align: center;">Banasar Garden, Sangrur</p>	<ul style="list-style-type: none"> • 4 no. compost pits have been provided at the site. • None of the composting pits is operational. Moreover, the compost pits are in dismantled condition and huge quantity of un-segregated mixed solid waste was found outside these compost pits.
3.	 <p style="text-align: center;">Deputy Commissioner Office, Administrative Complex, Sangrur</p>	<ul style="list-style-type: none"> • 4 no. compost pits have been provided at the site. • None of the composting pits is operational. Moreover, the compost pits are in dismantled condition and huge quantity of un-segregated mixed solid waste was found outside these compost pits.



vinod

<p>4.</p>	 <p>Inside Civil Hospital premises, Dhuri Road, Sangrur</p>	<ul style="list-style-type: none"> • 9 no. compost pits have been provided at the site. The site is adjoining the Civil Hospital, Sangrur premises. • None of the composting pits is operational.
<p>5.</p>	 <p>Ranbir Club, Sabzi Mandi, Sangrur</p>	<ul style="list-style-type: none"> • 20 no. compost pits have been provided at the site. • Only 4 no. compost pits were found filled with fresh solid waste and the remaining composting pits are yet to be made operational.
<p>6.</p>	 <p>Near Fire Brigade office, Sangrur</p>	<ul style="list-style-type: none"> • 18 no. compost pits have been provided at the site. • None of the composting pits is operational. • A baling machine for bailing of plastic waste was also found inside the compost pit area.



[Handwritten signature]

(Annexure C-7)
(Compost Pits Uppli Road Station)





Annexure C-8

Compost pits (Near Civil Hospital)



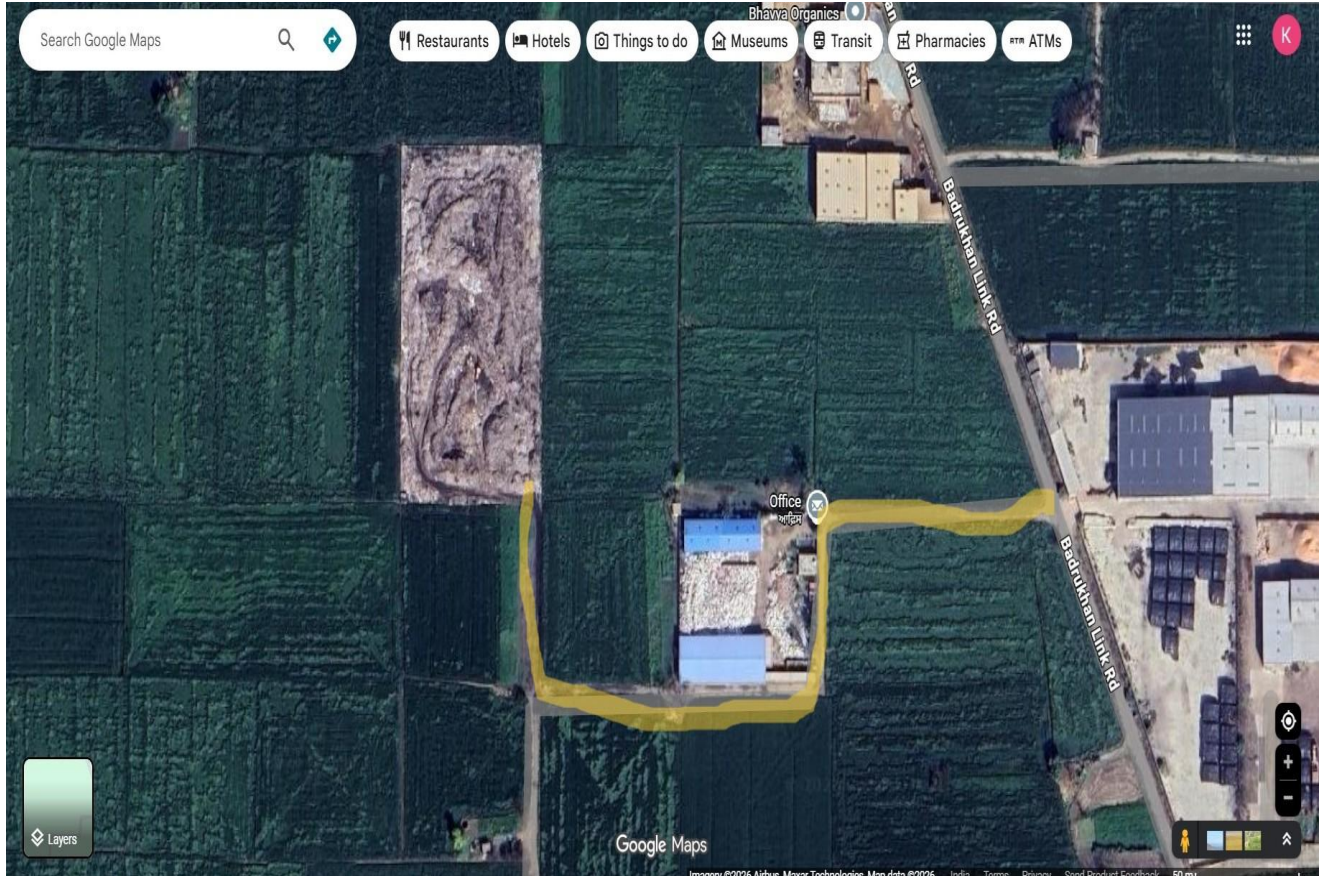
Annexure C-9

Compost pits (Old Sabzi Mandi)



Annexure C-10

Landfill Google Geotagging location and map.







30.2305, 75.79797, 195.8m, 179°
3 May 2026 13:32:11

Annexure C-11

Landfill Google Geotagging location and map.

Annexure R-6/B

- 23 -



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail: ppccb2012@yahoo.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated: _____

To

1. The Executive Officer,
Municipal Council,
Sangrur.
2. The President,
Municipal Council,
Sangrur.

Subject: Proceedings of the personal hearing before worthy Chairperson of the Board on 02/12/2025 w.r.t. notice to issue directions u/s 5 of the Solid Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 - Municipal Council, Sangrur.

The following were present:

From the Board:

1. Er. Lavneet Kumar, Member Secretary
2. Er. RK Ratra, Chief Environmental Engineer (B)
3. Er. Rajeev Gupta, Sr. Environmental Engineer, ZO-II, Patiala
4. Er. Birdevinder Singh, EE, ZO-II, Patiala

From the MC Authorities:

1. Sh. Ashish Kumar, Executive Officer, MC Sangrur
2. Sh. Bhupinder Singh Nahal, President, MC Sangrur

Environmental Engineer, Zonal Office-II, Patiala brought out that MC, Sangrur was issued show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 alongwith opportunity of personal hearing before the Chairman of the Board on 23/10/2024. However, no representative of MC Sangrur attended the hearing. However, he appeared for hearing on 25/10/2024 and requested to give some time to comply with all the observations made by the visiting officer of the Board. After hearing, Chairman of the Board decided as under: -

1. Municipal Council shall ensure the compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from sr. no. 1 to 10 to the Regional Office, Sangrur of the Board, on monthly basis.
2. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 84.0 lac, at the earliest.
3. Municipal Council will ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office, Sangrur.
4. Municipal Council will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
5. Municipal Council will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016, shall submit monthly detail to the Regional Office, Sangrur regarding C&D waste generated, collected, reused/recycle alongwith the fine imposed for violation of the said Rules and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Municipal Council will ensure to create awareness in their respective Jurisdiction for compliance of C&D Waste Management Rules, 2016 and regarding ban on manufacturing, sale, storage, purchase, supply, usage etc. of single use plastic items and China dor in consultation with the Regional Office, Sangrur.

- 24-
7. Environmental Engineer, Regional Office, Sangrur shall visit the solid waste site (s) and shall submit report /recommendations in the matter, within one month.

The proceedings of the above personal hearing were conveyed to the MC authority as well as Regional Office vide Board's letter no. 3157-58 dated 29/10/2024 for compliance.

Complaints have been received from Smt. Jasinder Sekhon, resident of Sangrur, a legal notice dated 02.06.2025 from Mrs. Asha Rani, Municipal Councillor, Sangrur through Sh. Sachin Dhanjas, Advocate, and also criminal complaint bearing no. 735/2024 has been filed in the court of CJM, Sangrur under sections 199,271,272 of BNSS against Municipal Council, Sangrur and EE, RO Sangrur and AEE Ro Sangrur by Sh. Jaswinder Singh Saini, Nitesh Gupta, and Karamjit Singh Sidhu against mismanagement of solid waste by municipal council Sangrur in the city which includes failure of MC Sangrur w.r.t door to door segregation, transportation, burning of solid waste generated in the city and non-functional composite pits, secondary points, management of stray cattle in garbage points. The complaints have alleged that due to this, nuisance has been caused to the public, there has been outbreak of diseases and there is state of emergency.

To verify the latest status of the matter, a team of officers of the RO Sangrur, comprising visited the area of Municipal Council, Sangrur with Sh. Varinder pal Singh, Sanitary inspector of MC, Sangrur on 25.10.2025 and it was observed as under: -

Solid waste dump site:

1. MC, Sangrur is dumping its entire solid waste at Sangrur to Ubhawal road, outside MC limits in an area of about 2 acres. The representative of MC Sangrur informed that the site has been taken on lease for the last 2 years.
2. Un-segregated/ mixed solid waste was found at dump site.
3. Fencing has been done of the site. However, it was found damaged at various points.
4. Huge heaps of solid waste to the tune of 10 ft high was found dumped at the site and it was observed that the site was almost full with solid waste and there was no empty space for dumping of solid waste. The representative of the MC informed that about 8100 MT of solid waste was dumped at the site, however, the MC Sangrur has not installed any weigh scale to measure the solid waste being received at the site.
5. There is no provision of the collection of leachates generated at the site & leachate was observed at the site.
6. Solid waste was found burning at the dump site.
7. Stray animals such as dogs were inside the dump site.
8. The approach road to the dump site was narrow and un-stabilized.
9. No bio-remediation of legacy solid waste was being done at the site and no trommels/bailing machine were found at the site. The representative of MC, Sangrur informed that the MC Sangrur is in the process of carrying out tender for bio-remediation of legacy waste.

Compost Pits:

MC, Sangrur has provided compost pits and MRF Sheds at 4 locations at: -

1. Backside Civil Hospital - 9 no. compost pits and MRF Sheds
2. Near Sabzi Mandi - 20 no. compost pits and MRF Sheds
3. Near Nabha Gate - 16 no. compost pits and MRF Sheds
4. Near Fire Brigade - 18 no. compost pits and MRF Sheds

None of the compost pits or MRFs is functional.

Garbage Vulnerable Points (GVPs):

MC, Sangrur has 20 nos. GVP in the city.

From above it is observed that un-segregated solid waste is being dumped at most of the GVPs. Also, no GVP is covered from any side and solid waste was found dumped on open roads.

Representative of the Municipal Council, Sangrur informed that it has 3 no. trolleys for transportation of solid waste from GVPs dump site, 16 no. Tata Aces and 80 rehris for door-to-door collection of solid waste, which are inadequate keeping in view huge quantum of solid waste generated by MC, Sangrur.

-25-

Till date an amount of Rs. 80.0 lacs have been imposed as environmental compensation upon MC Sangrur for continuous failure/non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement of bio-remediation of legacy waste from 01.07.2020 till 30.06.2025, out of which MC, Sangrur has deposited only Rs. 18.0 lacs in compliance to orders dated 10.01.2020 passed in O.A. No. 606 of 2018 by the Hon'ble National Green Tribunal, New Delhi and has not deposited the full environmental compensation imposed upon till date.

Municipal Council, Sangrur is not segregating its solid waste material and is not serious to comply with the provisions of the Solid Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986. Thus, violating the provisions of the Said Act, intentionally & deliberately.

The matter has been considered by the Competent Authority and decided to issue notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 for violating the provisions of the Solid Waste Management Rules, 2016, after affording an opportunity of show cause-cum-personal hearing, due to aforesaid observations.

As such, notice to issue directions u/s 5 of the Solid Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 was issued to MC, Sangrur alongwith an opportunity to explain your position in person before the Chairperson of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 02/12/2025.

The MC authorities have attended the hearing and has not submitted any written reply of show cause notice. EO, MC informed that he has joined at MC Sangrur last two month ago. He stated that the door-to-door collection, segregation of MSW at source has been started. Further, he informed that they have already allotted work of bio-remediation of legacy waste and the concerned agency/firm has installed trommel machine at the site, but the electric connection has not obtained. However, they have taken a dump site on lease, which is valid upto 2028. But, the land owner as well as Kissan Union are creating problem to dispose off the MSW at the said land. The President of the MC, Sangrur informed that they have identified new chunk of 07-acre land for the disposal of solid waste. He apprised that the lifting of garbage is not regularly from the city due to lack of machinery and resolution for the purchase of 02 more tractors has been passed. Further, they had made a request to M/s Pepsico, Village Channo vide his letter dated 28/11/2025 to provide assistance of machinery for lifting of garbage from the city, for a week. He requested to grant a period of minimum 06-08-month time to clear the legacy waste and given assurance not to burn the MSW in the city.

After hearing the officers of the Board and representative of the MC authorities, the Chairperson of the Board decided as under: -

1. MC, Sangrur shall take all measures to address the grievance of the complainant so as to ensure that no Municipal waste is littered in the city specially around the Garbage Vulnerable Points and same is managed scientifically as per MSW Rules.
2. Municipal Council shall ensure strict compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from sr. no. 1 to 10 to the Regional Office, Sangrur of the Board, on monthly basis.
3. MC, Sangrur shall start the work of bio-remediation of legacy waste site, immediately and submit the timeline for the complete remediation of legacy waste within 15 days.
4. MC, Sangrur shall ensure to collect the solid waste from door to door, segregation at source or segregation the solid waste at MRF sites before dumping it.
5. MC, Sangrur shall ensure regular spraying of herbal sanitizer at the dump site to avoid the flies problem and maintain the record of procurement and consumption of herbal sanitizer.
6. MC, Sangrur shall make suitable arrangement for treatment of leachate generated from the dump site.
7. MC, Sangrur shall provide CCTV cameras at every corner of the solid waste dumping site within one month.
8. MC, Sangrur shall install weighing scale at the exit point of dump site and also ensure that vehicle carrying RDF is properly covered with tarpaulin.
9. MC, Sangrur shall maintain the daily record of remediation of legacy waste, lifting and transportation of RDF from the site to the authorized recycling facility (waste to energy plant) on daily basis and submit the same fortnightly to the Regional Office, Sangrur.
10. MC, Sangrur shall ensure that no burning of solid waste shall take place at any Garbage Vulnerable Points or dump site under any circumstance.

-26-

11. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 84.0 lac, at the earliest.

You are requested to ensure the compliance of hearing decisions and submit report at Regional Office.

SA

Environmental Engineer (2P-2/2)
for & on behalf of the
Punjab Pollution Control Board

Dated 15/12/25

Endst. No. 1919

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur for information & necessary action. He is requested to ensure the compliance of the above said decisions and submit the report accordingly.

(Signature)

Environmental Engineer (2P-2/2)
for & on behalf of the
Punjab Pollution Control Board

AEE-I

ਨਵੀਂ ਡਾਕ

ਮੰਗ

17/12/2025
ਇੰ. ਡਾਕ

3022
17/12/25

Annexure C-12
Landfill Google Geotagging location
and map.





Annexure C-13

Outside Civil Hospital Sangrur, MSW & mixed Bio Med of Cancer Hospital



Sangrur, Punjab, India 🇮🇳
7r2p+q7q, Mubarak Mehal Colony, Sangrur, Punjab
148001, India
Lat 30.253078° Long 75.834588°
Friday, 03/04/2026 08:01 AM GMT +05:30

GPS Map Camera

Google



Annexure C-14
Ranbir College Point
27.04.2026



30.23717, 75.84588, 206.1m, 191°
27 Apr 2026 15:23:54

Ranbir Club Point near Sabzi Mandi date 20.04.2026



30.24353, 75.83922, 195.4m, 23°
20 Apr 2026 15:05:24

Municipal Council Sangrur point Date 28.04.2026



30.23671, 75.83817, 221.2m, 310°
28 Apr 2026 13:06:28

Annexure C-15

Burned waste

